

IN THE INCOME TAX APPELLATE TRIBUNAL
“RANCHI BENCH, RANCHI
VIRTUAL HEARING AT KOLKATA

Before Shri Sanjay Garg, Judicial Member and Shri Rajesh Kumar, Accountant Member

I.T.A. No.335/Ran/2018
Assessment Year: 2014-15

Sri Sunil Kumar Kejriwal..... Appellant
Jagdish Enterprises, Upper Bazar,
West Market Road, Ranchi.
[PAN: ABTPK1945J]

vs.

D.C.I.T., Circle-3, Ranchi..... Respondent

Appearances by:

Shri Devesh Poddar, Adv., appeared on behalf of the appellant.

Shri Pranob Kumar Koley, Sr. DR, appeared on behalf of the Respondent.

Date of concluding the hearing : February 27, 2023

Date of pronouncing the order : April 28, 2023

ORDER

Per Sanjay Garg, Judicial Member:

The present appeal has been preferred by the assessee against the order dated 29.08.2018 of the Commissioner of Income Tax(Appeals), Ranchi [hereinafter referred to as ‘CIT(A)’] passed u/s 250 of the Income Tax Act (hereinafter referred to as the ‘Act’).

2. At the outset, the Id. Counsel for the assessee has submitted that the grounds/issues raised by the assessee in this appeal are not arising out of the order of the CIT(A). He, therefore, has submitted that he may be allowed to withdraw the present appeal, however, subject to the condition that the withdrawal of this appeal will not have any bearing on any other issue/ground raised by the assessee in his appeal for any other assessment year.

3. In view of the above, the appeal of the assessee is accordingly dismissed as withdrawn. It is held that the dismissal of the present appeal will not have any bearing on any appeal of the assessee for any other assessment year.

4. In the result, the appeal of the assessee is dismissed as withdrawn.

Kolkata, the 28th April, 2023.

Sd/-
[Rajesh Kumar]
Accountant Member

Sd/-
[Sanjay Garg]
Judicial Member

Dated: .04.2023.
RS

Copy of the order forwarded to:

1. Sri Sunil Kumar Kejriwal
2. D.C.I.T., Circle-3, Ranchi
3. CIT(A)-
4. CIT- ,
5. CIT(DR),

//True copy//

By order

Assistant Registrar, Kolkata Benches